

FORM B

Proof Of Claim by Operational Creditors Except Workmen And Employees
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

To

The Interim Resolution Professional,

Ms. Asha Rathod,

No.15, P.V. Koil Street,

Royapuram,

Chennai- 600013

From

Jiangsu Yinhe Electronics Co., Ltd,

Represented by its Authorized Representative

Mr.Pingbo Li,

No.188, Nanhuan Road, Tangqiao,

Zhangjiagang, Jiangsu, P.R.China.

Subject: Submission of proof of claim.

Madam,

Jiangsu Yinhe Electronics Co., Ltd, Represented by its Authorized Representative Mr.Pingbo Li, the Oversees General Manager hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Madurai Krishna Network Private Limited. The details for the same are set out below:



Particulars	
• Name of operational creditor	Jiangsu Yinhe Electronics Co., Ltd
• Identification number of operational creditor (If an incorporated body provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Jiangsu Yinhe Electronics Co. Ltd is a company incorporated under the Laws of the People's Republic of China. A copy of the certificate of incorporation is enclosed as Annexure 1
• Address and email address of operational creditor for correspondence	Jiangsu Yinhe Electronics Co., Ltd, Represented by its Authorized Signatory Mr.Pingbo Li, Oversees General Manager Registered Office Address No.188, Nanhuan Road, Tangqiao, Zhangjiagang, Jiagsu, P.R.China.
• Total amount of claim (Including any interest as at the insolvency commencement date)	USD 6,38, 157 (USD Six Lakhs Thirty-Eight Thousand One Hundred and Fifty-Seven Only)
• Details of documents by reference to which the debt can be substantiated.	1. Order of Hon'ble NCLT in CP(IB)/290(CHE)/2021 2. Purchase Order dated 01.10.2018 3. Invoices 4. Bill of lading, packing list and Bill of entry 5. Ledger Account



•	Details of any dispute as well as the record of pendency or order of suit or arbitration proceedings	Nil												
•	Details of how and when debt incurred	<ul style="list-style-type: none"> • The Corporate Debtor, Madurai Krishna Networks Private Limited (MKTV) vide its Purchase Order dated 01.10.2018 had ordered 66,000 pieces of DIGITALHD SET TOP BOX (Hisilicon Chipset 3716M330, 16MB Flash, 128MB RAM, Learning Remote). A copy of the said purchase order is attached herewith as Annexure-2. • The Operational Creditor (JYEC) based upon the above said Purchase order had supplied 66000 pieces of DIGITALHD SET TOP BOX and the same had been delivered to the corporate debtor (MKTV) through various consignments. • The operational creditor (JYEC) had raised various invoices on the corporate debtor and the details of the same are as follows: <table border="1" data-bbox="821 1624 1465 1877"> <thead> <tr> <th data-bbox="821 1624 874 1765">S. No</th> <th data-bbox="874 1624 1058 1765">Date</th> <th data-bbox="1058 1624 1273 1765">Invoice No.</th> <th data-bbox="1273 1624 1465 1765">Amount (in USD)</th> </tr> </thead> <tbody> <tr> <td data-bbox="821 1765 874 1825">1</td> <td data-bbox="874 1765 1058 1825">18.02.2019</td> <td data-bbox="1058 1765 1273 1825">VO-190204001</td> <td data-bbox="1273 1765 1465 1825">80,500.00</td> </tr> <tr> <td data-bbox="821 1825 874 1877">2</td> <td data-bbox="874 1825 1058 1877">18.02.2019</td> <td data-bbox="1058 1825 1273 1877">VO190204002</td> <td data-bbox="1273 1825 1465 1877">80,500.00</td> </tr> </tbody> </table>	S. No	Date	Invoice No.	Amount (in USD)	1	18.02.2019	VO-190204001	80,500.00	2	18.02.2019	VO190204002	80,500.00
S. No	Date	Invoice No.	Amount (in USD)											
1	18.02.2019	VO-190204001	80,500.00											
2	18.02.2019	VO190204002	80,500.00											



3	18.02.2019	VO-190204003	91,310.00
4	15.05.2019	VO-1900407001	1,26,384.60
5	15.05.2019	VO-1900407002	1,26,612.32
6	18.06.2019	VO-190617001	1,26,500.00
7	18.06.2019	VO-190617002	1,26,500.00
TOTAL			7,58,307.92

Copies of the said invoices along with relevant documents including bill of lading, packing list and bill of entry are attached herewith as **Annexure-3**.

- The Corporate Debtor (MKTV) in accordance with the payment terms as stipulated in the purchase order had paid only the advance amount of USD 1,20,150 out of the total USD 7,58,307 and an amount of USD 6,38,157/- (USD Six Lakhs Thirty-Eight Thousand one hundred and Fifty-Seven only) ought to have been paid by the Corporate Debtor within a period of 180 days from the date of delivery. The details of payments made are enclosed as **Annexure-4**.
- The Operational Creditor proceeded to file an application under section 9 of the IBC, 2016 to initiate CIRP against the Corporate Debtor which has been duly admitted by the Hon'ble NCLT

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		vide its order dated 22.07.2022 and the details of the claims and the amount is also duly enshrined in the order. A copy of the Order is enclosed as Annexure 5
•	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	Nil
•	<p>DETAILS OF:</p> <ul style="list-style-type: none"> • any security held, the value of security and its date, or • any retention of title arrangement in respect of goods or properties to which the claim refers 	Nil
•	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	<p>BANK OF CHINA ZHANGJIAGANG SUB-BRANCH SWIFT CODE: BKCHCNBJ95L A/C: 531358215084 COMPANY NAME: JIANGSU YINHE ELECTRONICS CO LTD</p>

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<ul style="list-style-type: none"> List of documents attached to this proof of claim in order to prove the existence and non-payment of claim due to the operational creditor 	<ul style="list-style-type: none"> Copy of purchase order – Annexure 2 Copy of documents evidencing delivery of goods – Bill of Lading, Packing list and Bill of entry – Annexure 3 Copy of invoices – Annexure 3 Details of payments made – Annexure 4 Copy of NCLT Order – Annexure 5
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Signature of operational creditor or person authorized to act on his behalf
(letter of Authorization Attached)

Signature

Name in BLOCK LETTERS-
PINGBO LI

Position with or in relation to creditor- Authorized Signatory, Oversees General Manager

Address of person signing-
Tangqiao Town, Zhangjiagang City, Jiangsu Province

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India



DECLARATION

I, Pingbo Li, authorized signatory of Jiangsu Yinhe Electronics Co., Ltd currently residing Tangqiao Town, Zhangjiagang City, Jiangsu Province, China, hereby declare and state as follows:-

- Madurai Krishna Network Private Limited, the corporate debtor was, at the insolvency commencement date, being the 22nd day of July, 2022 actually indebted to us the sum of **USD 6,38,157/- (USD Six Lakhs Thirty-Eight Thousand one hundred and Fifty-Seven only)**

- In respect of our claim of the said sum or any part thereof, we have relied on the documents specified below:
 - Copy of purchase order – Annexure 2
 - Copy of documents evidencing delivery of goods – Bill of Lading, Packing list and Bill of entry – Annexure 3
 - Copy of invoices – Annexure 3
 - Details of payments made – Annexure 4
 - Copy of NCLT Order – Annexure 5

- The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

- In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
NIL

Date: 05-08-2022

Place: Zhangjiagang, Jiangsu





VERIFICATION

I, Pingbo Li, authorized signatory of Jiangsu Yinhe Electronics Co., Ltd the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Zhangjiagang on this 05th day of August 2022

